

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

To

The Registrar Judicial,
High Court of J&K,
Srinagar/Jammu.

No: 40585/G.S

Dated: 11-10-2018

Subject:-Directions extended by Hon'ble the Chief Justice.

Sir,

Hon'ble the Chief Justice has been pleased to extend the following directions:-

1. *Registrar Judicial shall prioritize the listing of Jail Appeals, i.e. the cases where the accused are in custody and the same shall be taken up ahead of all other cases on the hearing days i.e. on Thursdays by the Bench holding the roster. The cause list must reflect the FIR No. and the period spent by the convict/undertrial in Jail.*
2. *The Registrar Judicial shall conduct physical verification of the cases pending in the High Court and furnish a report in this regard. Further the infructuous/dead cases as well as the cases involving common question of law be identified for their bunching together and listing before the Court.*

You are, accordingly, requested to take the follow up action in the matter.

With regards,

Yours faithfully,

(Sanjay Dhar)
Registrar General

No: 40586-89/G.S

Dated: 11-10-2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.

3. Registrar Vigilance, High Court of J&K for information.
4. CPC e-Courts High Court of J&K, Srinagar for uploading the same on the official website of the High Court.

Registrar General